

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 40**

**CP No. 160/Chd/Chd/2019**

**Under Section 140(5), CA 2013**

**In the matter of:-**

Union of India, Ministry of Corporate Affairs .....Petitioner

VS.

Mr. J.B. Bhasin & Others (Hind Motors Ltd. ...Respondent

**Present through Video Conferencing:**

Mr. Yashpal Gupta, Proxy Counsel for the Petitioner

Mr. Shikhar Sarin, Proxy Counsel for the respondent

In view of call given by Punjab & Haryana High Court Bar Association and in view of letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the advocates are abstaining from Court work today.

Heard. Learned proxy counsel for the parties. Let the compliance of the last order be made atleast one week before the next date of hearing. Last opportunity is granted. List on 01.12.2022.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

September 26, 2022  
PB